

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3822

ANSWERED ON:16.12.2014

IMPLEMENTATION OF MEMORANDUM OF SETTLEMENT

Engti Shri Biren Singh

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the Memorandum of Settlement (MoS) signed between the Union Government, State Government of Assam and Dima Haram Daogah (DHD); and

(b) the implementation status thereof including clause 6.6 and 7.3 of the said MoS?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a): A Memorandum of Settlement (MoS) was signed among the Central Government, the Government of Assam and the two factions of Dima Haram Daogah (DHD) on 08.10.2012. The salient features of MoS are:

(i) Setting up of a committee under Assam Legislative Assembly as envisaged under Article 371B of the Constitution of India for council set up in Dima Hasao District;

(ii) Renaming of existing Council as Dima hasao Autonomous Territorial Council (DHATC) and also increasing seats in the council;

(iii) Setting up of Village Councils for deepening democratic process at the grass root level;

(iv) Transfer of additional subjects by the State of Assam to the council along with legislation and executive powers;

(v) Setting up of a body like State Finance Commission (SFC) and consideration of higher fund allocation to the council to undertake viable activity;

(vi) Strict adherence to establish norms of financial management, proper audit of the accounts, etc

(vii) Measures for socio-economic, education, health, and cultural development;

(viii) Special economic package of Rs. 200 crore (Rs. 40 cr. p.a.) over and above the plan fund over the next 5 years to DHATC for identified projects;

(ix) Improvement of road connectivity, water supply and supply of power in Dima Hasao District under existing schemes;

(x) Providing one-time grant for capacity building in DHATC for preparation of DPR etc.

(xi) Rehabilitation of DHD cadres etc.

(b): Action has been initiated to implement the various clauses of the Accord. Implementation status of the various clauses of the Accord including clauses 6.6 and 7.3 were reviewed in the meeting held on 20.10.2014 with the representatives of the State Government, Members of the Council and concerned Central Ministries.